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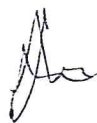
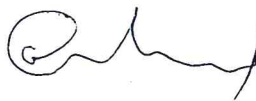
**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 01 - 06 - 2018**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

**APPLICATION NUMBER : IA/195/2018**  
**PETITION NUMBER : CP/58/2017**  
**NAME OF THE PETITIONER(S) : DEEPAK HANWANT MEHTA**  
**NAME OF THE RESPONDENT(S) : ANUSH SHARES & SECURITIES PVT LTD**  
**SECTION : 241/242**

**Sl.No. NAME (IN CAPITAL) REPRESENTED BY SIGNATURE**

1	Aashish Jandharia Jose Josep Lavena Jan	Counsel for Petitioner	
2	Prehalad Bhat	Counsel for R1 & R3	

**ORDER**

Counsels representing both the parties are present. In IA/194/2017 and IA/195/2017, counsel for the applicant/petitioner insisted for issuing specific order in relation to interim prayer. Counsel for respondent opposed. Considering the submissions of the applicant's counsel, the respondents/directors are directed not to proceed or make any changes in the composition of the Board of Directors till further orders. The respondents are directed to file counters in these IAs. At request, time is enlarged. Put up on 12.07.2018.

<sup>sd/-</sup>  
**(S VIJAYARAGHAVAN)**  
Member (Technical)

<sup>sd/-</sup>  
**(K ANANTHA PADMANABHA SWAMY)**  
Member (Judicial)

knp